

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.112/252/ND/18

In the matter of :

Dynamic Television (P) Ltd

...PETITIONER

SECTION :

Under Section 252

Order delivered on 09.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor : -

For the Intervener : Ms. Lakshmi Gurung, Standing Counsel
along with Mr. Omkar Singh, Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by the Ld. Counsel for the petitioner that an advance copy of the petition along with annexure has already been served on 17.1.2018 to the Respondent ROC. However, none is present for the ROC/RD. Let the ROC/respondent file its reply within 4 weeks from today. In relation to the Income tax Department, it is represented by the Ld. Counsel for the petitioner that the file has been transferred from one jurisdictional office of Income tax Department to another and copy of the notice is not being received by the jurisdictional office of Income tax Department which last completed the assessment of the company.

Counsel -

(Signature)

In the circumstances, let the service be effected on both the jurisdictional offices of Income tax Department and a copy of the petition along with annexure shall also be made available to the Ld. Standing Counsel, namely, Ms. Lakshmi Gurung, for the Income tax Department and the Ld. Standing Counsel appearing for Income tax Department will coordinate with Income tax Department and for necessary follow up for filing their observations, if any.

Upon service, Income tax Department is granted 4 weeks time for filing its observations.

Post the matter on 15.3.2018.

- Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
09.2.2018